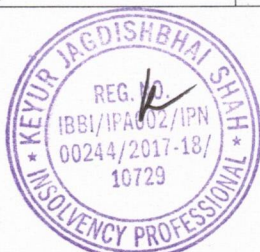


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RUSHABH PRECISION BEARINGS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RUSHABH PRECISION BEARINGS LIMITED
2.	Date of incorporation of corporate debtor	21/08/1989
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1989PTC053093
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: E/617, Floral Deck Plaza Premises, Opp. Sunrise Tower, Central M.I.D.C. Road, Andheri East, Mumbai - 400093, Maharashtra, India Factory: G.I.D.C. IV Phase, Wadhwan City, Dist. Surendranagar - 363030, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	25 th April, 2022 (Order received by Interim Resolution Professional on 27 th April, 2022)
7.	Estimated date of closure of insolvency resolution process	21 st October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cs.keyurshah@gmail.com ; keyur@keyurishah.com ; Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email ID: cirp.rushabhbearings@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	11 th May, 2022 (14 days from the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not applicable



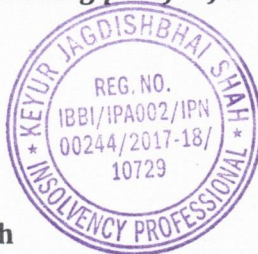
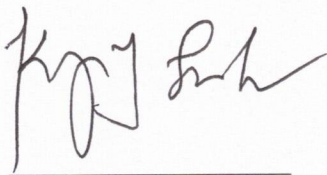
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rushabh Precision Bearings Limited on 25th April, 2022 vide Order C.P.(IB)-70(MB)/2022 (Order received on 27th April,2022).

The creditors of Rushabh Precision Bearings Limited are hereby called upon to submit their claims with proof on or before 11th May, 2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.



IP Keyur Jagdishbhai Shah

Interim Resolution Professional of Rushabh Precision Bearings Limited

IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729

Date: 28th April, 2022

Place: Ahmedabad